

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III (SPECIAL BENCH)**

**Item No. 110**

New IA(Com.A)- 172/2024

In

CP.CAA-54(ND)/2023

**IN THE MATTER OF:**

Spack Automotives Pvt Ltd. AND Gatorcorp Automotives Pvt Ltd.

**.....APPLICANT/PETITIONER**

**SECTION**

**U/s 230-232**

**Order delivered on 13.05.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr Divyam Agarwal and Mr Aniket Aggarwal, Advs

For the RD : Ms. Jyoti Khurana, Advocate.

For the IT Dept. : Mr. Parth Semwal, Mr. Abhishek Maratha  
Mr. Apoorv Agarwal; Standing Counsels

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**New IA(Com.A)- 172/2024:-**

This application has been filed seeking rectification of order dated 19.04.2024 passed by this Tribunal.

Heard the submissions made by the Learned Counsel appearing for the Applicant.

Issue notice to the RD.

Learned Counsel appearing for the RD accepts notice and seeks time to file reply affidavit. One week time granted.

List the matter on **03.06.2024**.

Sd/-

**(RAHUL BHATNAGAR)  
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)  
MEMBER (JUDICIAL)**